

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No.264 of 2016 (SZ) in
Application No.151 of 2016 (SZ)**

Applicant(s)

Respondent(s)

M/s.Indian Oil Corporation Ltd.
Rep. by its Senior Manager
Cochin LPG Import Terminal
Site Office, Ernakulam

- vs
1. Radhakrishnan K.U.
Karolil, Puthuvypee
 2. K.S.Murali, Kannaveetil,
Puthuvypee
 3. Union of India, rep. by the MoEF
thro. Its Principal Secretary, New Delhi
 4. State of Kerala, rep by its Secretary
Dept. Of Environment & Climate
Change, Thiruvananthapuram
 5. State Coastal Zone Management Authority
Rep. by its Chairman, Thiruvananthapuram
 6. SEIAA, Thiruvananthapuram - deleted
 7. Elankunnappuzha Grama Panchayat, rep
By its President
 8. Indian Oil Corporation Ltd, rep. by its
Senior Manager, Ernakulam

Counsel appearing for applicant

M/s.King & Partridge & M.Vijayan
& M.Kumaresan

Counsel appearing for respondents

M/s. Neha Miriam Kurian for R1 & R2
Mr. G.M. Syed Nurullah Sheriff for R3
M/s. Rema Smirithi for R4 & R5
Mr. Harish Vasudevan for R6

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Karolil, Puthuvypee

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M/s. Rema Smirithi for R2 & R3
Mr. Harish Vasudevan for R4
M/s. King & Patridge & M. Vijayan
Mr. M. Kumaresan for R5

M.A.No.09 of 2017

Note of the Registry	Orders of the Tribunal
Item No.4	<p>Date: 27th November, 2017</p> <p>There is no representation for the applicant. The 3rd respondent was directed to explain the discrepancy in the HTL in the map earlier submitted as well as subsequent map.</p> <p>The 3rd respondent KCZMA today filed a memo seeking 15 days further time stating that National Centre for Earth Science Studies was instructed to offer the explanations.</p> <p>The learned counsel appearing for MoEF & CC submitted that he has also sought a clarification with regard to the dispute regarding the map and the instructions are awaited.</p> <p>List the matter on 15.12.2017.</p> <p style="text-align: right;">....., JM (Justice M.S.Nambiar)</p>